

ASSAM ACT NO. XIII OF 1961

THE ASSAM GANJA AND BHANG PROHIBITION
(AMENDMENT) ACT, 1961

(As passed by the Assembly)

Received the assent of the Governor on the 5th May 1961

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An

Act

further to amend the Assam Ganja and Bhang Prohibition Act, 1958
(Assam Act XXI of 1959)

Preamble. WHEREAS it is expedient further to amend the Assam Ganja and Bhang Prohibition Act, 1958, hereinafter called the Principal Act, in the manner hereinafter appearing;

Assam Act
XXI of
1959.

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Ganja and Bhang Prohibition (Amendment) Act, 1961.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

Amendment of the long title of Assam Act XXI of 1959. 2. In the long title of the Principal Act, for the word 'and' occurring in two places between the words 'manufacture' and 'sale' the word 'or' shall be substituted.

Amendment of section 3 of Assam Act XXI of 1959. 3. In section 3 of the Principal Act, in clauses (b), (c), (d), and (e) for the word 'and' occurring between the words 'ganja' and 'bhang', the word 'or' shall be substituted.

Amendment of section 11 of Assam Act XXI of 1959. 4. In sub-section (1) of section 11 of the Principal Act, for the words and punctuation (,) 'Any Officer of the Departments of Excise and Police not below the rank of Inspector', the words and the punctuation (,) 'Any Officer of the Department of Excise not below the rank of Assistant Inspector of Excise, any officer of the Department of Police not below the rank of Sub-Inspector of Police', shall be substituted.